

"Heinous Offence": Man Who Allegedly Killed 'Paramour', Chopped Her Body & Threw It Away Denied Bail By Allahabad HC

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**HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH
HON'BLE DINESH KUMAR SINGH; J.**

CRIMINAL MISC. BAIL APPLICATION No. 1009 of 2022; 14.11.2022

Sameer Khan *versus* State of U.P.

Counsel for Applicant: - Rajendra Prasad Mishra

Counsel for Opposite Party: - G.A.

1. Heard learned counsel for the accused-applicant as well as Sri Ran Vijay Singh, learned AGA and perused the record.
2. The present application under Section 439 Cr.P.C. has been filed seeking bail in FIR/ Case Crime No.477 of 2020, under Sections 302 and 201 IPC, Police Station Kotwali Nagar, District Barabanki.
3. Accused-applicant is the husband/paramour of the deceased, whose body was found in two bags after being amputated and stuffed in two bags, which was thrown out in a secluded place. Accused-applicant used to work in Mumbai and he met the deceased there and, it appears that they started living as husband and wife. Accused-applicant brought the deceased in Lucknow and took a house of Rizwan Haque and started living with the deceased. Besides confessional statement of the accused-applicant, on his pointing out, the car which was used for throwing the body of the deceased, was recovered. Chopper by which the deceased body was cut into pieces and stuffed in two bags, was also recovered on his pointing out. There are statements of witnesses on record, which would suggest that the accused-applicant and the deceased were living together.
4. Considering the allegations, heinousness of offence and the evidence available on record, this Court does not find any ground to enlarge the accused-applicant on bail.
5. Bail application is accordingly ***rejected***.
6. However, considering the fact that the accused-applicant has been in jail since 16.8.2020, the trial court is directed to expedite the trial proceedings and conclude the same, preferably, within a period of one year.
7. Let a copy of this order be forwarded to the trial court concerned for compliance.

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